

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/TL/2023

Coram:

Shri Jishnu Barua, Chairperson

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri P.K. Singh, Member

Date of Order: 31st October, 2023

In the matter of

Petition under Section 18 of the Electricity Act, 2003 read with Regulation 19 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 seeking an amendment of Transmission Licence No.2/Transmission/ CERC granted by this Commission to the Petitioner by its order dated 16.5.2007 and further amended by its order dated 3.11.2010 (read with corrigendum dated 1.12.2010).

And

In the matter of

Torrent Power Grid Limited,
"Samanvay", 600, Tapovan,
Ambawadi, Ahmedabad- 380015

.....Petitioner

Vs.

1. Torrent Power Limited,
"Samanvay", 600, Tapovan,
Ambawadi, Ahmedabad– 380015, Gujarat

2. Central Transmission Utility of India Limited,
First Floor, Saudamini, Plot No. 2, Sector 29,
Near IFFCO Chowk Metro Station,
Gurgaon, Haryana - 122001.

3. Western Regional Power Committee,
F-3, MIDC Area, Marol,
Opp. SEEPZ, Central Road,
Andheri (East), Mumbai – 400093

4. PTC India Limited,
2nd Floor, NBCC Tower, 15,
Bhikaji Cama Place,
New Delhi – 110066



5. M.P Power Management Company Limited,
Shakti Bhavan, Vidyut Nagar,
Bhopal, Madhya Pradesh.

6. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut,
Bhavan, Race Course,
Vadodara-390007, Gujarat

7. Maharashtra State Electricity Distribution Company Limited,
"Prakashgad", Plot No. G-9,
Anant Kanekar Marg,
Bandra (East), Mumbai- 400 051

8.Chhattisgarh State Power Transmission Company Limited,
P.O. Sundernagar, Dangania,
Raipur- 492013.

9. Goa Electricity Department, Government of Goa,
3rd Floor, Vidyut Bhavan,
Panaji, - 40300, Goa

10. Dadra and Nagar Haveli and Daman and Diu Power Distribution Corporation Limited,
1st & 2nd Floor, Vidyut Bhavan, Silvassa,
U.T. of Dadra & Nagar Haveli-396230

11. Central Electricity Authority,
Sewa Bhawan, Sector-1,
R.K. Puram,
New Delhi-110066

...Respondents

Parties Present:

Shri Gaurav Dudeja, Advocate, TPGL
Shri Dhruval Singh, Advocate, TPGL
Shri Mihir Thakkar, TPGL
Shri Jignesh Langalia, TPL
Shri Shashank Shekhar, CTUIL
Shri Ranjeet Singh, CTUIL
Shri Lashit Sharma, CTUIL

ORDER

The Petitioner, Torrent Power Grid Limited (hereinafter referred to as "TPGL"),
has filed the present Petition for seeking an amendment of the inter-State
Transmission Licence i.e. Licence No.2/Transmission/CERC dated 16.5.2007 as



amended by order dated 3.11.2020 read with a corrigendum dated 1.12.2010, granted to the Petitioner by this Commission for incorporating the elements/changes proposed below, in the transmission licence granted to the Petitioner:

(a) Transmission Lines:

Existing Transmission Lines Elements		Proposed Transmission Lines Elements
A-(i)	LILO of Gandhar - Vapi 400 kV S/C line at SUGEN CPP Switchyard.	LILO of Gandhar - Vapi 400 kV S/C line at SUGEN CPP Switchyard.
A-(ii)	SUGEN CCPP Akhakhhol – Pirana (PGCIL) with LILO at Pirana (TPL) 400kV Substation. (400 kV D/C line 222 KM + M/C line (Twin Moose) 6 KM)	SUGEN CCPP Akhakhhol – Pirana (PGCIL) with LILO at Pirana (TPL) 400kV Substation. (400 kV D/C line 222 KM + M/C (two ckts with Twin Moose + two circuits with Twin HTLS) line 6 KM) along with OPGW.
A-(iii)	-	<u>D/c LILO of Pirana (PG) – Pirana (TPL) at 765/400 kV Ahmedabad S/S through 400 kV M/C 60 KM line with twin HTLS conductor along with OPGW.</u>

(b) Sub-station work:

S. No.	Existing Substation Elements	Proposed Substation Elements
B(i)	2 Nos. 400 kV Line bays (2000 A) at Pirana (PG) 400/220 kV substation	2 Nos. 400 kV Line bays (3150 A) at Pirana (PG) 400/220 kV substation with requisite FOTE at Pirana (PG) 400 kV line bays.

2. The Petitioner has made the following prayers:

“(a) Amend/alter the Transmission Licence granted to the Petitioner by incorporating the proposed elements/ changes in the scope of work in the Transmission Licence No. 2/Transmission/CERC dated 16.05.2007 and amended by order dated 03.11.2010 (read with corrigendum dated 01.12.2010); and

(b) Condone any inadvertent omissions/ errors/ shortcomings and permit the Petitioner to add/ modify/ change/ alter this filing and make further submissions as may be required at a future date.

(c) Pass any other orders/directions that the Hon'ble Commission may deem fit and appropriate.”



Background

3. Torrent Power Grid Limited (TPGL/ Petitioner) is a joint venture of Torrent Power Limited (TPL) with 74% and Power Grid Corporation of India Ltd. (PGCIL) with 26% equity participation. By order dated 16.5.2007, Torrent Power Grid Limited was granted a transmission licence for the construction, maintenance and operation of the transmission system associated with the evacuation of power from 1100 MW SUGEN Combined Cycle Power Project (Sugen CCPP) at Akhakhol in the State of Gujarat consisting of the following elements.

A. Transmission lines

Sl. No.	Transmission lines/facility	Approx. line length (kms)
1.	LILO of Gandhar – Vapi 400 kV line at Sugan CPP switchyard	26
2.	Sugen CCPP Akhakhol – Pirana 400 kV D/C line (To be built in two phases): (a) From Sugan to a point near Gandhar where LILO of the circuit of existing Gandhar-Dehgam 400 kV D/C line at Sugan will be done. (b) Extension of this line to Pirana and opening of LILO of Gandhar – Dehgam line near Gandhar	222

B. Sub-station works

S. No.	Sub-station works
(a)	2 nos. 400 kV line bays at Pirana (PG) 400/220 kV (new) sub-station.
(b)	2 nos. 50 MVAR line reactor at Pirana (PG) 400/220 kV (new) sub-station.

4. Subsequently, the transmission licence granted to the Petitioner was amended vide orders dated 3.11.2010 read with a corrigendum dated 1.12.2010 in Petition No.



10/2010. The revised scope of work of the scheme as approved by the Commission was as under:

"a. Transmission Lines

(i) LILO of Gandhar-Vapi 400 kV S/C line at Sugan CPP switchyard – 26 Kms

(ii) Sugan Pirana (PG) 400 kV D/C (in two phases): [400 kV D/C line 222 kms. and M/C line 6 kms.] as under:

(a) From Sugan to a point near Gandhar where LILO of the circuit where LILO of the circuit of existing Gandhar-Dehgam 400 kV D/C line at Sugan will be done.

(b) Extension of the line to Pirana (PG) with LILO of Pirana (TPL) sub-station and opening of LILO of Gandhar-Dehgam line near Gandhar as well as restoration of Gandhar-Dehgam line to its original configuration.

b. Sub-station Work

(i) 2 Nos. 400 kV line bays at Pirana (PG) 400/200 KV (New) Sub-station."

5. The project was put into commercial operation in three phases on 1.3.2009 (Phase I), 26.3.2010 (Phase II) and 1.4.2011 (Phase III).

Submissions of the Petitioner

6. The Petitioner, has mainly submitted as under:

(a) The Ministry of Power, vide its Notification dated 23.9.2020, notified the 'Transmission scheme for evacuation of 4.5 GW RE injection at Khavda P.S. under Phase-II-Part D' ("Scheme") to be implemented under the Tariff Based Competitive Bidding ("TBCB") which forms a part of the planned transmission for evacuation of the 4.5 GW RE injection from Khavda complex (Part A to Part D).

(b) Since, the above Scheme includes reconductoring of part of the Petitioner's Project i.e., Pirana (PG)-Pirana (T) line, in the 10th meeting of the National Committee on Transmission ("NCT") dated 7.11.2022, it was agreed that the mode of implementation of the said Scheme would be changed from



TBCB to Regulated Tariff Mechanism (RTM) which would entail de-notifying the said Scheme by the Ministry of Power.

(c) Subsequently, vide Gazette Notification dated 13.1.2023, the Ministry of Power de-notified the said scheme under the TBCB route.

(d) NCT, in its 11th meeting held in two sittings dated 28.12.2022 and 17.1.2023, approved the said Scheme with the revised scope of works to be implemented by the Petitioner in RTM mode.

(e) Subsequently, the Central Transmission Utility of India (CTUIL) vide its letter dated 16.2.2023, conveyed approval of NCT for the said Scheme to be implemented by the Petitioner under the RTM mode.

(f) With respect to the scope of the Scheme, the bays at Pirana (TPL) have been established and operated by Respondent No. 1 (TPL) and therefore, the proposed bays upgradation work with requisite FOTE is required to be carried out by Respondent No. 1, TPL and the same has also been informed to the TPL.

(g) In the above background, the Petitioner is required to implement the said Scheme, and therefore amendment of the Transmission Licence by incorporating the proposed elements/ changes in the Transmission Licence has become necessary. As per Section 18 of the Electricity Act, 2003 read with the relevant provisions of the Transmission Licence Regulations, this Commission has the power to make alterations and amendments in view of the public interest.

Hearing Dated 15.9.2023

7. During the course of the hearing, learned counsel for the Petitioner pointed out that the scope of works to be undertaken by the Petitioner includes Bay upgradation works for the 2 Nos. of bays at Pirana (T) which have been established



and operated by Respondent No.1, Torrent Power Limited. The representative of Respondent No.1, TPL, affirmed and submitted that the Pirana (T) sub-station forms part of the distribution system of Respondent No. 1 and as such, the Respondent has no objection to undertaking the upgradation work of the 2 Nos. of 400 kV line bays at Pirana (TPL) by TPL or by TPGL. The representative of CTUIL submitted that the scope of work under the scheme as approved by the NCT includes LILO of Pirana (PG)-Pirana (T) 400 kV D/c line at Ahmedabad S/s with twin HTLS, reconductoring of Pirana (PG)- Pirana (T) line with twin HTLS conductor with OPGW for both mainline and LILO section, and bay upgradation work with requisite FOTE at Pirana (PG) & Pirana (T) section, and bay upgradation work with requisite FOTE at Pirana (PG) & Pirana (T) sub-stations (400 kV line bays (4 Nos.)). The representative of CTUIL further submitted that at the time when the scope of work under the aforesaid Scheme was decided, it was not known that the bays at Pirana (T) section sub-station were part of Respondent No.1's distribution network. However, in the event, that the upgradation works of bays at Pirana (T) are to be undertaken by Respondent No.1, it would require de-linking the said works from the balance scope of works under the present scheme awarded to the Petitioner.

8. The Petitioner, vide Record of Proceedings for the hearing dated 15.9.2023, was directed to submit (i) an additional affidavit to include the upgradation work relating to the bays at Pirana (T), (ii) Whether the Petitioner has complied with all the procedural formalities relating to the amendment of the transmission licence. In this regard, the Petitioner vide its affidavit dated 26.9.2023, has confirmed that it shall undertake the above-stated scope of work including the upgradation of work relating to the bays at Pirana (T). The Petitioner has further submitted that it has complied



with all the procedural formalities relating to the amendment of the transmission licence specified in the Transmission Licence Regulations. and confirmed to incorporate the amendments to its transmission license as under:

(a) Transmission Lines:

Existing Transmission Lines Elements		Proposed Transmission Lines Elements
A-(i)	LILO of Gandhar - Vapi 400 kV S/C line at SUGEN CPP Switchyard.	LILO of Gandhar - Vapi 400 kV S/C line at SUGEN CPP Switchyard.
A-(ii)	SUGEN CAPP Akhakhhol – Pirana (PGCIL) with LILO at Pirana (TPL) 400kV Substation. (400 kV D/C line 222 KM + M/C line (Twin Moose) 6 KM)	SUGEN CAPP Akhakhhol – Pirana (PGCIL) with LILO at Pirana (TPL) 400kV Substation. [400 kV D/C line 222 KM + M/C (two ckts with Twin Moose plus two circuits with Twin HTLS) line 6 KM) along with OPGW.
A-(iii)	-	<u>D/c LILO of Pirana (PG) – Pirana (TPL) at 765/400 kV Ahmedabad S/S through 400 kV M/C 60 KM line with twin HTLS conductor along with OPGW.</u>

(b) Sub-station work:

S. No.	Existing Substation Elements	Proposed Substation Elements
B(i)	2 Nos. 400 kV Line bays (2000 A) at Pirana (PG) 400/220 kV substation	2 Nos. 400 kV Line bays (3150 A) at Pirana (PG) 400/220 kV substation and 2 Nos. 400 kV Line bays (3150 A) at Pirana (T) 400/220 kV substation with requisite FOTE. @

@Upgradation at Pirana (T) shall also include the upgradation of 400 kV Bus coupler bays and 400 kV Transfer bus coupler bay along with the upgradation of bus bar by TPGL.



9. The Petitioner, vide Record of Proceedings for the hearing dated 15.9.2023, was further directed to clarify (i) whether the implementation timeframe of the transmission scheme covered under the present scheme as it required to be in the matching timeframe of Khavda Phase-II (Part A to C) and timeframe for its scope of work, and (ii) What steps are being taken by the Petitioner as an RTM licensee to ensure competitive bidding of packages to be awarded under the instant scheme?.

The Petitioner vide its affidavit dated 6.10.2023, has submitted as under:

(a) With regard to the implementation schedule for the transmission scheme, the Petitioner has submitted that at present, the implementation timeframe has been considered similar to that of Khavda Phase-II (Part A to C). Further, as communicated by CTUIL, the SCOD of Part A of the transmission scheme is 28.3.2025, and that of Part B & Part C of the transmission scheme is 21.3.2025. Accordingly, the Petitioner has also kept its SCOD of Part D of the transmission scheme as of March 2025.

(b) The Petitioner has further submitted that to ensure competitive bidding for the packages to be awarded under the current Scheme, the Petitioner has implemented a comprehensive process for the procurement of supplies and services with necessary checks and balances in the process to ensure competitive prices and timely completion of the projects.

10. CTUIL, vide Record of Proceedings for the hearing dated 15.9.2023, was directed to clarify the implementation time frame of the Khavda Phase-II (Parts A to C) along with the details of the implementing agency. CTUIL vide its affidavit dated 26.9.2023 has submitted as under:



(a) The transmission scheme for evacuation of the 4.5 GW RE injection at Khavda PS under Phase II includes Parts- A, B, C & D and all of them have been planned to be taken up in a similar timeframe. The scheduled COD for Phase-II (Part A to Part D) schemes have been specified as 24 months from the date of SPV's acquisition/NCT allocation in order to ensure the development of the entire scheme in a matching timeframe.

(b) The SPV of the Part A scheme was acquired by the Khavda II-A Transmission Limited (a subsidiary of Adani) on 28.3.2023, and those of Part B & Part C schemes were acquired by the Khavda II-B Transmission Limited & Khavda II-C Transmission Limited (subsidiaries of POWERGRID) respectively, on 21.3.2023. Accordingly, the SCOD of the Part A scheme is 28.3.2025, and the Part B & Part C scheme is 21.3.2025.

(c) The details of the implementation time frame of Khavda Phase-II (Parts A to C) and the implementing agency are as under:

Details of Khavda Phase-II (Parts A to C): Implementation time frame & Implementing agency

Sl. No.	Name of the transmission scheme	Implementing Agency	SCOD
1.	<p>Transmission scheme for evacuation of 4.5GW RE injection at Khavda PS under Phase II Part A</p> <ol style="list-style-type: none"> 1. KPS2 (GIS) – Lakadia 765 kV D/C line 2. 330 MVAR switchable line reactors at KPS2 end of KPS2 (GIS) – Lakadia 765 kV D/C line <ol style="list-style-type: none"> a. 330 MVAR, 765 kV switchable line reactor- 2 nos. b. Switching equipment for 765 kV line reactor- 2 nos. c. 1x110 MVAR spare bus reactor available at KPS2 (GIS) to be used as spare. 3. 2 nos. of 765 kV line bays each at Lakadia PS & KPS2 (GIS) for Khavda PS2 (GIS) – Lakadia PS 765 kV D/c line. <ol style="list-style-type: none"> a. 765 kV line bays (GIS) – 2 Nos. (for KPS2 end) b. 765 kV line bays (AIS) – 2 Nos. (for Lakadia end) 	<p>Khavda II-A Transmission Ltd (Subsidiary of Adani)</p>	<p>28.3.2025 [24 months from effective date i.e., 28.3.2023]</p>



2.	<p>Transmission scheme for evacuation of 4.5GW RE injection at Khavda PS under Phase II Part B</p> <ol style="list-style-type: none"> 1. Lakadia PS – Ahmedabad 765kV D/c line 2. 2 nos. of 765kV line bays at Lakadia PS for Lakadia PS – Ahmedabad 765kV D/c line. <ol style="list-style-type: none"> a. 765 kV line bays – 2 nos. 3. 240MVA, 765kV switchable line reactor for each circuit at Ahmedabad end of Lakadia PS – Ahmedabad 765kV D/c line. <ol style="list-style-type: none"> a. 1x240 MVA, 765kV switchable line reactor – 2 nos. (for each circuit at Ahmedabad end of Lakadia PS – Ahmedabad 765kV D/c line) b. Switching equipment for 765 kV line reactor – 2 nos. c. 1x80 MVA spare reactor – 1no. (for Ahmedabad end) 	Khavda II-B Transmission Ltd (Subsidiary of POWERGRID)	21.03.2025 [24 months from effective date i.e., 21.03.2023]
3.	<p>Transmission scheme for evacuation of 4.5GW RE injection at Khavda PS under Phase II Part C</p> <ol style="list-style-type: none"> 1. Establishment of 3x1500MVA, 765/400 kV Ahmedabad S/s with 1x330MVAR 765kV bus reactor and 1x125MVAR 420 kV bus reactor. <ol style="list-style-type: none"> a. 765/400kV, 3x1500MVA ICT (10x500MVA, including 01 spare unit) b. 765kV ICT bays-03 c. 400kV ICT bays-03 d. 765kV line bays-04 (02 for Lakadia-Ahmedabad 765kV D/c; 02 for Ahmedabad-South Gujarat) e. 400kV line bays - 04 (LILO of Pirana (PG) - Pirana (T) 400kV D/c line at Ahmedabad S/s) f. 1x330MVA, 765kV bus reactor-1 (4x110MVA including 01 spare unit) g. 765kV reactor bays - 1 h. 125MVA, 420kV reactor-1 i. 400kV Reactor bays – 1 2. Ahmedabad – South Gujarat/ Navsari (new) 765 kV D/c line with 240 MVA switchable line reactor at both ends. 3. 2 nos. of 765 kV line bays at South Gujarat/Navsari (new) end for Ahmedabad – South Gujarat/Navsari (new) 765 kV D/c line <ol style="list-style-type: none"> a. 765kV line bays – 2 nos. (GIS) 4. 240 MVA switchable line reactor at both ends of Ahmedabad – South Gujarat/Navsari (new) 765 kV D/c line. <ol style="list-style-type: none"> a. 1x240 MVA, 765kV switchable 	Khavda II-C Transmission Ltd (Subsidiary of POWERGRID)	21.03.2025 [24 months from effective date i.e., 21.03.2023]



	reactor-4 b. Switching equipment for 765 kV line reactor-4		
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(d) The Commission, *vide* order dated 31.7.2023 in Petition No. 128/TL/2023 had directed CTUIL to amend the TSAs for Parts-A to D to align the SCOD of all the interlinked packages, and the same is under process.

Hearing dated 9.10.2023

11. During the course of the hearing on 9.10.2023, the Commission observed that the Petitioner has superimposed its scope of work under the present Petition with elements of the existing transmission licence, which is not clear. The scope of work of Petitioner needs to be superimposed on the existing elements in light of the scope of work of Petitioner as per the CTUIL's Award letter dated 16.2.2023. Accordingly, *vide* Record of Proceedings for the hearing dated 9.10.20023, CTUIL was directed to clarify the scope of the Petitioner, superimposed on the elements of the existing transmission licensee. CTUIL was further directed to submit within two days a copy of the Concession Agreement executed with the Petitioner, if any, as per the NCT letter dated 16.2.2023.

12. CTUIL, *vide* its affidavit dated 17.10.2023, has submitted as under:

(a) As per the NCT award letter dated 16.2.2023, the Khavda Phase II- Part D scheme includes the LILO of Pirana (PG)-Pirana (T) 400 kV D/c line at Ahmedabad sub-station with twin HTLS conductor along with re-conductoring of Pirana (PG)- Pirana (T) line with twin HTLS conductor (with OPGW for both main & LILO portion) and bay upgradation work at Pirana (T) and at Pirana (PG) along with requisite FOTE at both the locations. In this regard, TPGL in the present Petition has submitted the following scope of work which includes the additional insertions for providing clarifications w.r.t. TPGL's submissions:



(a) Transmission Lines:

Existing Transmission Lines/ Elements	Proposed Transmission Lines/ Elements
A-(i) LILO of Gandhar - Vapi 400 kV S/C line at SUGEN CPP Switchyard.	LILO of Gandhar-Vapi 400 kV S/C line at SUGEN CPP Switchyard.
A-(ii) SUGEN CCPP-Pirana (PGCIL) with LILO at Pirana (TPL) 400kV Substation. (400 kV D/C line 222 KM + M/C line (Twin Moose) 6 KM) (With the above LILO, SUGEN CCPP-Pirana (T) 400kV D/c section & Pirana (PG)-Pirana (T) 400kV D/c section has been formed)	SUGEN CCPP Akhakhoh-Pirana (PGCIL) with LILO at Pirana (TPL) 400kV Substation. (400 kV D/C line 222 KM + M/C line (6 KM): [two circuits with Twin Moose (part of Sugen- Pirana(T) 400kV D/C)] & [two circuits with Twin HTLS (part of Pirana (PG)-Pirana (T) 400kV D/C) along with OPGW]. Reconductoring of balance portion of existing Pirana (PG) – Pirana (T) 400kV D/c line with twin HTLS conductor along with OPGW (~1.6 KM)
A-(iii) -	LILO of Pirana (PG) – Pirana (T) 400 kV D/c line at Ahmedabad S/S with twin HTLS conductor along with OPGW. (~60km)

(b) With regard to the transmission lines work that the subject Khavda Phase II - Part D scheme includes LILO of Pirana (PG)-Pirana (T) 400 kV D/c line at Ahmedabad sub-station with twin HTLS along with re-conductoring of Pirana (PG) - Pirana (T) line with twin HTLS conductor with OPGW for both mainline and LILO section, it is clarified that with the LILO of SUGEN CCPP-Pirana (PGCIL) 400 kV D/C line at Pirana (TPL) (Sl. No. A-(ii) of above table), SUGEN CCPP-Pirana (T) 400 kV D/C section & Pirana (PG)-Pirana (T) 400 kV D/C section has been formed. Accordingly, as per the specified scope of work, reconductoring of the existing Pirana (PG)- Pirana (T) 400 kV D/C section also needs to be carried out along with the LILO of Pirana (PG)- Pirana (T) at 765/400 kV Ahmedabad sub-station as indicated in the following table:

(b) Sub-station work:

S. No.	Existing Substation Elements	Proposed Substation Elements
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B(i)	2 Nos. 400 kV Line bays (2000 A) at Pirana (PG) 400/220 kV substation	2 Nos. 400 kV Line bays (3150 A) at Pirana (PG) 400/220 kV substation and 2 Nos. 400 kV Line bays (3150 A) at Pirana (T) 400/220 kV substation with requisite FOTE at both Pirana (PG) & Pirana (T) ends.@
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@Up-gradation at Pirana(T) shall also include up-gradation of 400 kV Bus coupler bay and 400 kV Transfer bus coupler bay along with up-gradation of bus bar by TPGL.

(c) With regard to the sub-station work, the current rating of existing 400 kV line bays is 2000A at both the Pirana (PG) & Pirana (T). Accordingly, the bay up-gradation work includes the 2 bays up-gradation (from a current rating of 2000A to 3150A) at Pirana (PG) and the 2 bays upgradation (from a current rating of 2000A to 3150A) at Pirana (T). Up-gradation at the Pirana(T) shall also include up-gradation of the 400 kV Bus coupler bay and the 400 kV transfer bus coupler bay along with the up-gradation of the bus bar. CTUIL has placed on record a copy of the Schematic Diagram of the scope of work of the Petitioner, superimposed on the elements of the existing transmission licence.

(d) With regard to the Concession Agreement executed with the Petitioner, if any, as per the NCT letter dated 16.2.2023, the Format of the Concession Agreement has been taken up with the Ministry of Power. CTUIL has submitted its inputs regarding the same. The matter is under deliberation. After being notified by the Ministry of Power, a Concession Agreement shall be signed for the projects granted under RTM.

Analysis and Decision

13. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has approached the Commission under Section 18 of the Act to seek an amendment of the transmission licence for implementation of the transmission



scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II-Part-D project as ISTS under RTM mode.

14. The Ministry of Power vide its Notification dated 23.9.2020, notified the 'Transmission scheme for evacuation of 4.5 GW RE injection at Khavda P.S. under Phase-II – Part D' to be implemented under Tariff Based Competitive Bidding which forms a part of the planned transmission for evacuation of the 4.5 GW RE injection from the Khavda complex (Part A to Part D). The scope of work as captured in the minutes of the 10th meeting of the NCT dated 7.11.2022 is as under:

"Transmission scheme for evacuation of 4.5 GW RE injection at Khavda P.S. under Phase-II – Part D

S. No.	Scope of the Transmission Scheme	Scheduled COD (months) in months form Effective Date
1.	LILO of Pirana (PG) – Pirana (T) 400 kV D/c line at Ahmedabad S/s with twin HTLS along with reconductoring of Pirana (PG) – Pirana (T) line with twin HTLS conductor with OPGW for both main line and LILO section	24
2.	Bay upgradation work with requisite FOTE at Pirana (PG) & Pirana (T)# 400 kV line bays (Bay Upgradation) – 4 Nos @	

The current rating of existing bays is 2000 A

@04 Nos. 400 kV line bays upgradation includes 02 bays upgradation at Pirana (PG) and 02 bays upgradation at Pirana (T). Upgradation at Pirana(T) shall also include upgradation of 400 kV Bus coupler bay and 400 kV Transfer bus coupler bay along with upgradation of bus bar.

Note:

(i) Transmission system for evacuation of 3 GW RE injection at Khavda is being taken up under Phase-I. Phase-II RE scheme for evacuation of 4.5 GW RE injection at Khavda needs to be taken up for evacuation requirement beyond 3 GW from Khavda RE park.

(ii) Implementation of all the transmission packages proposed for evacuation of 4.5 GW RE injection at Khavda RE park under Phase-II (Part A to Part D) needs to be taken up in similar timeframe.



(iii) The switching scheme of existing 400 kV Pirana (T) S/S is Double Main and Transfer (DMT) Scheme and current rating of existing Bus Coupler Bay and Transfer Bus Coupler Bay is 2000 A. With upgradation of line bays to 3150 A (to suit the re-conductoring with Twin HTLS conductor), existing 400 kV Bus Coupler Bay and Transfer Bus Coupler (with associated bus bar) shall also be upgraded to 3150 by the TSP."

15. Since, the said Scheme includes re-conductoring of part of the Petitioner's Project i.e., Pirana (PG)-Pirana (T) line, in the 10th meeting of the National Committee on Transmission (**NCT**) dated 7.11.2022, it was agreed that the mode of implementation of the said Scheme would be changed from TBCB to Regulated Tariff Mechanism which would entail de-notifying the said Scheme by the Ministry of Power. The relevant portions of the minutes of the meeting of NCT dated 7.11.2022 are extracted as under:

“ 3.3 Implementation modalities of Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II- Part D

3.3.1 MoP vide Gazette notification dated 23.09.2020 had notified the “Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase-II - Part D” to be implemented under TBCB route which forms a part of the planned Transmission system for evacuation of 4.5 GW RE injection from Khavda complex (Part A to Part D). Scope of the scheme is detailed below:

Sl. No.	Scope of the Transmission Scheme	Scheduled COD (months) in months form Effective Date
1	LILO of Pirana (PG) - Pirana (T) 400 kV D/c line at Ahmedabad S/s with twin HTLS along with re-conductoring of Pirana (PG) - Pirana (T) line with twin HTLS conductor with OPGW for both main line and LILO section	24
2	Bay upgradation work with requisite FOTE at Pirana (PG) & Pirana (T)# 400 kV line bays (Bay Upgradation) - 4 Nos@	

The current rating of existing bays is 2000A.

@ 04 Nos. 400 kV line bays upgradation includes 02 bays upgradation at Pirana (PG) and 02 bays upgradation at Pirana (T). Upgradation at Pirana(T) shall also include upgradation of 400 kV Bus coupler bay and 400 kV Transfer bus coupler bay along with upgradation of bus bar.

Note:



(i) Transmission system for evacuation of 3 GW RE injection at Khavda is being taken up under Phase-I. Phase-II RE scheme for evacuation of 4.5 GW RE injection at Khavda needs to be taken up for evacuation requirement beyond 3 GW from Khavda RE park.

(ii) Implementation of all the transmission packages proposed for evacuation of 4.5 GW RE injection at Khavda RE park under Phase-II (Part A to Part D) needs to be taken up in similar timeframe.

(iii) The switching scheme of existing 400 kV Pirana (T) S/S is Double Main and Transfer (DMT) Scheme and current rating of existing Bus Coupler bay and Transfer Bus Coupler bay is 2000 A. With upgradation of line bays to 3150 A (to suit the re-conductoring with Twin HTLS conductor), existing 400 kV Bus Coupler bay and Transfer Bus Coupler bay (with associated Bus Bar) shall also be upgraded to 3150 A by the TSP.

3.3.2 The length of Pirana (T)- Pirana (PG) 400 kV line is about 6 km and the LILO portion is around 20 km. The scheme is part of Comprehensive Transmission System for evacuation of 4.5 GW RE Injection at Khavda under Phase-II that was recommended by NCT in its 3rd meeting held on 26th & 28th May, 2020. At that time, NCT worked in line with ToR issued by MoP vide its OM dated 04.11.2019 which did not include formulation of packages, examination of cost and recommendation of the mode of implementation. Therefore, 3rd NCT simply recommended the comprehensive Transmission system to MoP for decision.

3.3.3 Subsequently, MoP vide letter dated 24.08.2020 requested CEA to structure/package the new ISTS schemes approved by 3rd NCT along with suggested mode of implementation and the estimated cost of the packages. Accordingly, CEA vide letter dated 07.09.2020 furnished the package wise segregation of the schemes along with estimated cost and proposed mode of implementation. The packages formulated by CEA inter-alia included the above mentioned "Transmission scheme for evacuation of 4.5 GW RE injection at Khavda P.S. under Phase-II - Part D" with an estimated cost of Rs. 117.8 Cr with proposed mode of implementation through RTM route to JV of Torrent & PGCIL. However, MoP vide Gazette dated 23.09.2020 notified the "Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase-II - Part D" for implementation through TBCB route. The scheme is presently under bidding.

3.3.4 The length of Pirana (T)- Pirana (PG) 400 kV line is about 6 km and the LILO portion is around 20 km. The scheme is part of Comprehensive Transmission System for evacuation of 4.5 GW RE Injection at Khavda under Phase-II that was recommended by NCT in its 3rd meeting held on 26th & 28th May, 2020. At that time, NCT worked in line with ToR issued by MoP vide its OM dated 04.11.2019 which did not include formulation of packages, examination of cost and recommendation of the mode of With initiation of bidding, when the BPC i.e. RECPDCL requested owner of Pirana (T) and Pirana (PG) - Pirana (T) 400 kV D/c line i.e. Torrent Power Grid Limited



(TPGL) to furnish the tower schedule then Torrent Power Grid Limited (TPGL) vide e-mail dated 30.09.2022 highlighted the following commercial & operational issues in respect of implementation of the subject scheme:

i. Whether the proposed reconductoring and bay work will have any implication on Tariff of TPGL? If yes, we request you to kindly share the methodology for adjustment (Removal/ replacement of bays at Pirana-PG and Pirana-T and Reconductoring)

ii. As existing assets are licensed assets, whether the modification of same requires approval of Hon'ble CERC or not. If yes, we request you to kindly share proposed steps for same?

iii. We also request you to kindly clarify the operational aspects in respect of O&M responsibility after execution of the project due to peculiar situation i.e.

a. Joint Ownership of line between Torrent Pirana to PGCIL Pirana: Towers will be owned by TPGL whereas reconductoring portion will be owned by the successful bidder. Request you to guide for responsibility of carrying out line maintenance and tower maintenance.

b. Joint Ownership: O&M of Bays at Pirana (T) within TPL substation and owned & installed by bidder. Request you to please confirm that the bidder will pay the O&M charges to TPGL as per CERC Regulations as TPGL is paying O&M Charges to PGCIL at PGCIL substation end though same is owned by TPGL.

iv. Further, we request you to share with us the role and responsibility of declaring Availability so as to avoid possible issues and defining the responsibility e.g. in case of conductors snapped or Tower collapsed.

3.3.5 Member Secretary, NCT, stated that TPGL has raised the issue that reconductoring of the Pirana (PG) - Pirana (T) 400 kV D/c line another transmission licensee will lead to joint ownership of the line with the transmission towers/accessories being owned by TPGL and the conductors/bay equipments being owned by the new transmission licensee.

3.3.6 CTUIL informed that the existing line bays, bus bar, bus couplers etc. at Pirana (T) also needs to be upgraded after reconductoring of Pirana (PG) - Pirana (T) line with twin HTLS conductor. This would lead to several commercial as well as operational issues such as tariff implications for existing asset owner, responsibility of O&M of towers etc. CTUIL further stated that if the work is allocated to the existing owner under RTM, the differential cost for carrying out reconductoring works will be comparatively less, as the value of old scrap conductors would also be significant.

3.3.7 Accordingly, it was proposed that keeping in view the commercial, operational & ownership issues involved in implementation of the reconductoring works by the successful bidder/ new transmission licensee,



and on account of urgency to take up the implementation of the aforesaid scheme (in matching timeframe of Khavda Phase II 4.5 GW schemes), it would be prudent to allocate the scheme through RTM route.

3.3.8 Chairman, NCT, opined that this practice of allocating reconductoring works through RTM route need not be generalised. Consultation with stakeholders may be done and a base paper needs to be prepared for identification of Implementation Modalities for Reconductoring works in order to standardise/simplify decisions in this regard in future. Member (E&C), CEA, also agreed that reconductoring works may not necessarily be taken up under RTM.

3.3.9 After detailed deliberations, it was agreed that considering the apprehensions raised by the existing owner of Pirana (PG) - Pirana (T) 400 kV D/c line & Pirana (T) S/stn i/e TPGL, the mode of implementation for the "Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II- Part D" would be changed from TBCB to RTM.

3.3.10 Further, as implementation of all the transmission packages proposed for evacuation of 4.5 GW RE injection at Khavda RE park under Phase-II (Part A to Part D) needs to be taken up in similar timeframe, accordingly, the implementing agency under RTM would coordinate with the BPC/SPV of Khavda Phase II (Part A - C) schemes to match the commissioning timeframe. This would entail the following actions:

1. Denotification of the scheme "Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II- Part D" that was issued by MoP vide Gazette Notification dated 25.09.2020.
2. Allocation of the aforesaid scheme to CTUIL for implementation through RTM route by the respective asset owners i.e.
 - LILO of Pirana (PG) - Pirana (T) 400 kV D/c line at Ahmedabad S/s with twin HTLS conductor along with reconductoring of Pirana (PG) - Pirana (T) line with twin HTLS conductor (with OPGW for both main & LILO portion) and Bay upgradation work at Pirana (T) along with requisite FOTE - to be awarded to TPGL.
 - Bay upgradation work at Pirana (PG) along with requisite FOTE - to be awarded to Powergrid.

3.3.11 Further, as the estimated cost of the scheme is less than Rs. 500 Crores, the same have been allocated to CTUIL by NCT."



16. The NCT, in its 11th meeting held in two sittings dated 28.12.2022 and 17.01.2023, approved the said Scheme with the revised scope of works to be implemented by the Petitioner. The relevant portions of the 11th meeting of the NCT are extracted as under:

"LILO of Pirana (PG)- Pirana (T) 400 kV D/c line at Ahmedabad S/s with twin HTLS conductor along with reconductoring of Pirana (PG)- Pirana (T) line with twin HTLS conductor (with OPGW for both main & LILO portion) and Bay upgradation work at Pirana (T) and at Pirana (PG) along with requisite FOTE - to be awarded to TPGL."

17. The Central Transmission Utility of India (CTUIL) vide its letter dated 16.2.2023, conveyed the approval of NCT for said Scheme to be implemented by the Petitioner under the RTM mode. The relevant portions of the said letter dated 16.2.2023 are extracted as under:

"Sub: Implementation of ISTS Transmission Schemes approved by NOT in its 11th meeting held on 28.12.2022 and 17.01.2023 under Regulated Tariff Mechanism (RTM)"

NCT vide letter dated 16.02.2023 has awarded the following ISTS Transmission Scheme for its implementation under RTM mode by implementing agencies as indicated in the table below:

Sl. No.	Transmission Scheme	Implementing Agency
<i>I. Approved ISTS Schemes:</i>		
1.	<i>Western Region Expansion Scheme XXXIII (WRES-XXXIII): Part A</i>	<i>POWERGRID</i>
2.	<i>Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II- Part D:</i>	<i>TPGL</i>
3.	<i>ICT Augmentation at Navsari (New) associated with integration of additional 7 GW RE power from Khavda RE</i>	<i>POWERGRID</i>
4.	<i>Western Region Expansion Scheme-XXXIII (WRES-XXXIII): Part B1</i>	<i>POWERGRID</i>
5.	<i>Western Region Expansion Scheme-XXXIII (WRES-XXXIII): Part C1</i>	<i>POWERGRID</i>
<i>ii. Modification in the already approved schemes:</i>		
1.	<i>Transmission Network Expansion in Gujarat to increase ATC from ISTS: Part C</i>	<i>POWERGRID</i>



2.	Transmission system for evacuation of power from Rajasthan REZ Ph IV (Part-1) (Bikaner Complex) Part-E (iii) Augmentation with 5x500MVA, 400/220 kV ICTs at Bikaner-II PS:	POWERGRID Bikaner Transmission System Ltd. (PBTSL)
III. Communication schemes approved by NCT:		
1.	Supply and Installation of OPGW on existing 400 kV Jalandhar (PG) - Kurukshetra (PG) line which is to be LIL Oed at 400 kV Dhanansu (PSTCL) (229 km)	POWERGRID
2.	Supply and Installation of OPGW on existing 400 kV Koldam Ludhiana (PG) line which is to be LIL Oed at 400 kV Ropar (PSTCL) (150 kms)	INDIGRID
3.	Supply and Installation of OPGW on existing 400 kV Agra - Ballabgarh line (181km) - Replacement	POWERGRID
4.	Supply and Installation of OPGW on existing 400 kV Kishenpur - Wagoora line (183 km) - Replacement	POWERGRID
5.	Redundant communication system for Bhinmal (PG) and Kankroli (PG) ISTS stations.	POWERGRID
6.	Supply and Installation of OPGW on existing 220kV Anta (NTPC) - Bhilwara line (187 km)	POWERGRID

The respective implementing agencies shall enter into a Concession Agreement with CTUIL for implementation of aforementioned Transmission Scheme. However, pending finalization of Concession Agreement, it is requested to initiate necessary actions for implementation of the aforementioned Transmission Schemes.

The earlier letter ref. no. CTUIL/OM/09 dated 14.02.2023 issued on the above subject stands withdrawn.”

18. Section 18 of the Act provides for the amendment of the licence. The provisions of Section 18 relevant to the present case are extracted as under:

“18. Amendment of licence: (1) Where in its opinion the public interest so permits, the Appropriate Commission, may, on the application of the licensee or otherwise, make such alterations and amendments in the terms and conditions of his licence as it thinks fit:

Provided that no such alterations or amendments shall be made except with the consent of the licensee unless such consent has, in the opinion of the Appropriate Commission, been unreasonably withheld.

(2) Before any alterations or amendments in the licence are made under this section, the following provisions shall have effect, namely: -



(a) where the licensee has made an application under sub-section (1) proposing any alteration or modifications in his licence, the licensee shall publish a notice of such application with such particulars and in such manner as may be specified...

19. Regulation 19 (2) of the Transmission Licence Regulations provides as under:

“(2) The Procedure specified in regulation 7 mutatis mutandis be applicable in case the licensee makes an application for any alternation or modification to the terms and conditions of the licence.”

20. Regulation 7 of the Transmission Licence Regulations read with the order dated 22.1.2022 passed in Petition No.1/SM/2022 [whereby the Commission, in the exercise of ‘Power to Relax’ under Regulation 24 of the Transmission Licence Regulations, modified/amended Clause (4), Clause (7), Clause (9) and Clause (12) and dispensed with Clause (10) of Regulation 7] provides for the procedure for grant of transmission licence as under:

“(1) The application for grant of transmission licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall submit the original application in electronic form along with annexures and enclosures on the e-filing portal of the Commission so that the same is served electronically on all the long-term customers of the project registered on the e-filing portal of the Commission. Also, a copy of the same be served through e-mail on the long term customers of the project not registered on the e-filing portal of the Commission. Further, the applicant shall also post the complete application along with annexures and enclosures in English and in the vernacular language, on its website.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.



(7) The applicant shall, within 7 days after filing the application, post the application on the e-filing portal of the Commission and on its website in Form- II attached to these regulations in English language and in Vernacular language of the State or Union Territory where an element of the project or a long-term customer is situated, inviting comments from the general public.

8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published on the e-filing portal of the Commission and on the applicant's website under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice.

.....

(10) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant:

Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(11) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the notice posted on the e-filing portal of the Commission and on the applicant's website by him, within 45 days of service of copy of the application on the Central Transmission Utility or publication of notice posted on the e-filing portal of the Commission and on the applicant's website, with an advance copy to the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be..."

21. The Petitioner has submitted proof of service of copies of the application on the Respondents and CTUIL, and proof of web posting of the complete application. In response to the notice, no objections/suggestions have been received from the general public. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has



made the Application as per Form-I and paid the fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project for the Project.

22. The Petitioner has served the copy of the Application on the Central Transmission of Utility of India Limited as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTUIL, vide its letter dated 24.7.2023, has recommended the modification of the transmission licence granted to the Petitioner company. Relevant portions of the recommendation are extracted as under:

“1. M/s TPGL was granted transmission license for construction, operation and maintenance of the “Transmission system for evacuation of power from 1100MW Sugan Combined Cycle Power Project at Akhakhol in the State of Gujarat” project, vide CERC order dated 16.05.2007 (amended vide order dated 03.11.2010 (read with corrigendum dated 01.12.2010)).

*2. Subsequently, M/s TPGL has filed a petition under Section 18 of the Electricity Act, 2003 read with Regulation 19 of the CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking amendment of its transmission license (No. 2/Transmission/CERC) for implementing **“Transmission scheme for evacuation of 4.5GW RE injection at Khavda PS under Phase II - Part D”** project as ISTS.*

3. As per section 15(3) of the Electricity Act, 2003 and Regulation 7(6) of Transmission License Regulations, 2009, a copy of the application for the grant of amendment of the transmission license, for the above transmission system has been received on 30.06.2023 for recommendation required u/s 15(4) of the Electricity Act, 2003 and Regulation 7(11) of Transmission License Regulations, 2009.

*4. In reference to the Transmission Scheme **“Transmission scheme for evacuation of 4.5GW RE injection at Khavda PS under Phase II - Part D”**, the following is submitted:*

(a) The government of India has set a target for establishing 500GW non fossil generation capacity by 2030, which also includes 30GW RE potential in the Khavda area of Gujarat under ISTS. The subject transmission



scheme, which is a part of Khavda Phase - II project catering to evacuation of 5GW from potential RE zone in Khavda area, involves LILO of Pirana (PG) - Pirana (T) 400kV D/c line at Ahmedabad S/s with twin HTLS along with reconductoring of Pirana (PG) - Pirana (T) line with twin HTLS conductor with OPGW for both main line and LILO section and Bay upgradation works with requisite FOTE at Pirana (PG) & Pirana (T) ends.

- (b) The transmission scheme was discussed and agreed in the 1st WRPC(TP) meeting held on 11.01.2020, 2nd WRPC(TP) meeting held on 04.09.2020 and 3rd WRPC(TP) meeting held on 14.06.2021.
- (c) The transmission scheme was also discussed in the 40th WRPC meetings held on 07.06.2021. Pursuant to modification of the transmission scheme in 3rd WRPC(TP) held on 14.06.2021, WRPC's views on the above transmission scheme were sought by CTU vide letter dated 05.10.2021 within 2 months. However, no views had been received from WRPC.
- (d) The transmission scheme was also discussed and agreed in the 3rd NCT meeting held on 26.05.2020 & 28.05.2020 wherein it was decided to implement this transmission scheme through TBCB route. Subsequently, in the 10th NCT meeting held on 07.11.2022, implementation of this transmission scheme was agreed under RTM route instead of TBCB, keeping in view the commercial, operational & ownership issues involved in implementation of the reconductoring works by the successful bidder/new transmission licensee & on account of urgency to take up the implementation of the aforesaid scheme (in matching timeframe of Khavda Phase-II 4.5 GW scheme. The scheme was further discussed in the 11th NCT meeting wherein its scope was revised considering the TPGL's ownership of the 400 kV line bays at Pirana (PG) S/s.
- (e) MoP, vide Gazette notification dated 25.09.2020 had notified the implementation of transmission scheme through TBCB. However, following the deliberations made in the 10th NCT meeting, MoP, vide Gazette notification dated 13.01.2023 had de-notified the implementation of this scheme through TBCB.
- (f) Subsequently, NCT vide letter dated 16.02.2023 awarded this scheme to CTUIL for its implementation under RTM mode by M/s TPGL with implementation timeframe matching with the commissioning timeframe of the other packages of Khavda Phase-II (PartAtoC). CTUIL vide letter dated 16.02.2023 to TPGL forwarded NCT's award letter and informed regarding allocation of this scheme under RTM mode.

5. In respect of the amendment of the Transmission license (No. 2/Transmission/CERC) sought by M/s TPGL, it may be noted that the above Transmission License is valid for a period of 25 Years starting from 16.05.2007. However, the start date and correspondingly the end date of validity of Transmission License sought for elements covered under scope at Annexure-II, would be different from those covered under the aforementioned Transmission



license (No. 2/Transmission/CERC).

6. In line with Section 15(4) of the Electricity Act, 2003 and Regulation 7(11) of Transmission License Regulations, 2009 and based on details furnished by **M/s Torrent Power Grid Ltd.**, CTU recommends the grant of transmission license to **M/s Torrent Power Grid Ltd.** for executing the **“Transmission scheme for evacuation of 4.5GW RE injection at Khavda PS under Phase II - Part D”** project as ISTS with scope as mentioned at Annexure- II.”

23. Further during the course of the hearing of the instant Petition, a representative of Respondent No.1, TPL, affirmed that the Pirana (TPL) sub-station forms part of the distribution system of Respondent No. 1 and as such, the Respondent has no objection to undertaking the upgradation work of the 2 Nos. of 400 kV line bays at Pirana (TPL) by TPL or by the Petitioner.

24. Considering all the materials on record, we are of the view that it is in the public interest to approve an amendment to the transmission licence granted to the Petitioner for incorporation of the revised scope of work of the transmission system proposed by the Petitioner and concurred by the CTUIL as per the details extracted as under:

(a) Transmission Lines:

Existing Transmission Lines/ Elements	Amended Transmission Lines/ Elements
A-(i) LILO of Gandhar - Vapi 400 kV S/C line at SUGEN CPP Switchyard-26 kms.	LILO of Gandhar-Vapi 400 kV S/C line SUGEN CPP Switchyard-26 kms.
A-(ii) SUGEN -Pirana (PG) with LILO at Pirana (TPL) 400kV Substation. (400 kV D/C line 222 KM + M/C line (Twin Moose) 6 KM) (With the above LILO, SUGEN CCPP-Pirana (T) 400kV D/c section & Pirana (PG)-Pirana (T) 400kV D/c section has been formed)	SUGEN CCPP Akhakhhol-Pirana (PGCIL) with LILO at Pirana (TPL) 400kV Substation. (400 kV D/C line 222 KM + M/C line (6 KM): [two circuits with Twin Moose (part of Sugen- Pirana(T) 400kV D/C)] & [two circuits with Twin HTLS (part of Pirana (PG)-Pirana (T) 400kV D/C) along with OPGW]. Reconductoring of balance portion



		of existing Pirana (PG) – Pirana (T) 400kV D/c line with twin HTLS conductor along with OPGW (~1.6 KM)
A-(iii)	-	LILO of Pirana (PG) – Pirana (T) 400 kV D/c line at Ahmedabad S/S with twin HTLS conductor along with OPGW. (~60km)

(b) Sub-station work:

S. No.	Existing Substation Elements	Proposed Substation Elements
B(i)	2 Nos. 400 kV Line bays (2000 A) at Pirana (PG) 400/220 kV substation	2 Nos. 400 kV Line bays (3150 A) at Pirana (PG) 400/220 kV substation and 2 Nos. 400 kV Line bays (3150 A) at Pirana (T) 400/220 kV substation with requisite FOTE at both Pirana (PG) & Pirana (T) ends@

@Up-gradation at Pirana(T) shall also include up-gradation of 400 kV Bus coupler bay and 400 kV Transfer bus coupler bay along with up-gradation of bus bar by TPGL.

25. In exercise of our power under Section 18 (1) of the Act and Regulation 19 (1) of the Transmission Licence Regulations, we approve the amendment to the transmission licence and direct that the revised scope of work as approved by us shall be incorporated in the transmission licence granted to the Petitioner vide Licence No. 2/Transmission/CERC issued on 16.5.2007 and further amended by the orders dated 3.11.2010 (read with corrigendum dated 1.12.2010). We direct that necessary endorsement be made on the transmission licence issued to the Petitioner.



26. The licence for additional scope of work to be carried out through RTM mode as approved by us in this order unless revoked earlier, shall remain in force for a period of 25 years from the date of issue of the order.

27. All other terms and conditions specified in the order dated 16.5.2007 which was amended vide order dated 3.11.2010 (read with corrigendum dated 1.12.2010) in Petition No. 10/2010 remain unaltered. The transmission licensee shall comply with the provisions of the Act and the Regulations issued by the Commission from time to time.

28. Let an extract copy of this order be sent to the Central Government in the Ministry of Power and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003 for their information and record.

29. Petition No. 217/TL/2023 is disposed of in terms of the above.

Sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member

sd/-
(Jishnu Barua)
Chairperson

